

39 booked in 13 days in action on organised crimes in NW Delhi

Abhay@timesofindia.com

New Delhi: In a special drive conducted between April 1 and April 13 against individuals involved in organised crimes, Delhi Police registered 39 cases. These cases were registered at 11 police stations in the Northwest district.

A police officer explained that while a total of 33 cases were registered under Section 112 (petty organised crime), the remaining ones fell under Section 111 (organised crime) of Bharatiya Nyaya Sanhita. "Soon, we are likely to initiate the process to confiscate properties earned through illegal means in these cases," the officer said.

Police said that these individuals were frequently committing crimes, posing a threat to others in the district. Maximum seven cases under the petty organised crime category were registered at the Subhash Place police station, followed by Jahangirpuri with six cases and Keshavpuram with five cases. Most organised crime cases, totalling four, were registered in Ashok Vihar.

In one of the cases, Asif was booked for petty organised crime. "Asif has been enga-

Police said that these individuals were frequently committing crimes, posing a threat to others in the district. The local residents were reluctant to come forward to lodge complaints

ging in criminal activities for a long time, instilling fear among local residents. With a history of drug addiction, he's involved in multiple cases of burglary, theft, and housebreaking. Despite numerous arrests, he continues to commit crimes upon release. His activities have made him a nuisance," the officer said further.

Police added that the local residents were reluctant to come forward to lodge complaints against his ongoing criminal activities.

In another such case, Harish alias Jehar, a resident of Ashok Vihar Phase-I, was booked. He has been engaging in criminal activities since childhood, driven by a desire for a luxurious lifestyle. He's invol-

ved in multiple cases, including robbery, theft, and arms act offences. "Harish, along with associates Chaman and Sahil, formed a syndicate to carry out organised crime, instilling fear among local residents," the officer said.

Deputy commissioner of police (Northwest) Bhisham Singh said that the drive was launched to curb organised crime in the region. "Leveraging the two sections of BNS, police aim to ensure that these criminals face prolonged jail terms, effectively deterring future crimes and enhancing public safety."

Section 111 of BNS deals with a variety of offences such as kidnapping, robbery and cyber-crimes. Under Section 2 of 111, the most severe punishment includes the death penalty or life imprisonment, along with a fine of Rs 10 lakh if the crime leads to death. For other cases, the subsections detail minimum sentences, which can be extended depending on the circumstances.

Section 112, related to petty organised crime, stipulates a prison term of at least one year, potentially extending up to seven years.

Times of India

Protests in Khetri over custodial death, police station staff axed

<https://timesofindia.indiatimes.com/city/jaipur/protests-in-khetri-over-custodial-death-police-station-staff-axed/articleshow/120289578.cms>

Apr 15, 2025, 12.34 AM IST

Jhunjhunu: A 28-year-old man detained for questioning in a theft case died in police custody under suspicious circumstances at Khetri police station Sunday night, triggering protests from family members and his villagers from Sikar Monday. The incident led to removal of the entire police station staff, including Circle Inspector Gopal Lal Jangid.

The deceased, identified as Pappuram Meena from Sipur village near Ajitgarh in Sikar district, was detained for questioning in connection with a guar (cluster bean) theft case reported in Feb from Karamadi village in Jhunjhunu district. According to family members, Meena was allegedly subjected to torture for about a week before his death.

Police officials report that Meena's health deteriorated while in custody and despite being transferred from Khetri to a Jhunjhunu hospital after initial treatment, he couldn't survive. The incident sparked protests, with members of the Meena community from Sikar gathering outside the Khetri police station Monday morning. The protesters put forth couple of demands, including dismissal of all involved police personnel, murder charges against the DSP and the removed Circle Inspector, compensation of Rs 1 crore for the family and govt job for the deceased's kin.

Jhunjhunu's Superintendent of Police, Sharad Chowdhary said the entire Khetri police station staff was reassigned in accordance with National Human Rights Commission guidelines about custodial deaths. A new team from the Police Lines, led by CI Mangilal Meena, subsequently took charge of the police station Monday. "The post-mortem will be conducted under judicial supervision with complete videography by a medical board," said Chowdhary. "Additional SP Devendra Singh will investigate the death case and any negligence found will be dealt with according to rules," the SP said.

The protesters refused to accept Meena's body or allow a post-mortem until their demands were met. Additional police forces were deployed in the area to maintain law and order, while negotiations with the protesters continued into the evening. The SP said he has sympathy with the family of the deceased and assured appropriate action against those found guilty in the investigation.

PIB

Union Home Minister and Minister of Cooperation Shri Amit Shah addresses the All India Forensic Science Summit 2025 organised by NFSU in New Delhi

PM Modi's vision changed the entire landscape of the country's criminal justice system

The use of forensic science is imperative to stop borderless crimes

In the coming decade, India will have the highest conviction rate in the world

It is important to make forensic science a part of the criminal justice system so that no injustice is done to both the accused and the complainant

7 campuses of National Forensic Sciences University have been built across the country, 9 more campuses will be built in another 6 months

The government is trying to make the society crime-free by finding solutions to all challenges using forensic sciences

NFSU is promoting trained manpower, research and indigenous technology

<https://pib.gov.in/PressReleasePage.aspx?PRID=2121618>

Posted On: 14 APR 2025 6:00PM by PIB Delhi

Union Home Minister and Minister of Cooperation Shri Amit Shah addressed the All India Forensic Science Summit 2025 organized by the National Forensic Sciences University (NFSU) in New Delhi today as the Chief Guest. The theme of the conference was 'Role of Forensic Science in Effective Implementation of New Criminal Laws and Combating Terrorism'. The conference was attended by many dignitaries including Justice V Ramasubramanian, Chairperson, National Human Rights Commission (NHRC), Attorney General Shri R Venkataramani, Rajya Sabha MP and Chairman, Bar Council of India Shri Manan Kumar Mishra, Union Home Secretary Shri Govind Mohan and Vice Chancellor, NFSU Dr. J. M. Vyas.

Paying tribute to Bharat Ratna Babasaheb Dr Bhimrao Ambedkar on his birth anniversary, Union Home Minister Shri Amit Shah said that Babasaheb worked to finalize the Constitution of India. It was a Herculean task to finalize the Constitution after thousands of hours of intense discussion on every subject, but Babasaheb composed the Constitution by incorporating all aspects keeping in mind the needs of the country and with the idea of maintaining the relevance of the Constitution for many years. Shri Shah said that our Constitution is not just a book. It has a system for the protection of the body, property and honor of every citizen and forensic science is now playing a very useful role in strengthening the criminal justice system associated with the protection of these three.

Shri Amit Shah said that under the leadership of Prime Minister Shri Narendra Modi, we are striving to make the justice system people-centric and scientific. Efforts are also being made to ensure that those seeking justice get justice on time and also have the satisfaction of getting justice. Through this, our aim is to create a safe, capable and competent India. Union Home Minister said that to strengthen the criminal justice system, the Government of India has brought three new criminal laws in the form of Bharatiya Nyaya Sanhita (BNS), Bharatiya Nagarik Suraksha Sanhita (BNSS) and Bharatiya Sakshya Adhiniyam (BSA).

Union Home Minister said that forensics is not a new idea in our country. Its detailed description is found in Charak Samhita, Sushruta Samhita and Kautilya's Arthashastra. Acharya Kautilya has guided the world in detail on topics like toxicology, identification of poison, body language of suspects, and identification of accused on the basis of speech.

Shri Amit Shah said that without forensic science, it is not possible to deliver timely justice and increase the rate of conviction. He said that the entire scenario of crime has changed today. Now criminals use different means of technology, information and communication, due to which crime has now become borderless. Earlier, crime used to happen in a small part of a district, state or country, but now crime has become borderless. Modern crimes now transcend city, state, national, and even international boundaries. In such a situation, the importance of forensic science has increased a lot. Shri Shah said that when PM Modi was the Chief Minister of Gujarat and he was the Home Minister, the seed of Gujarat Forensic Sciences University, planted by Shri Narendra Modi in 2009, has now grown into a banyan tree in the form of the National Forensic Sciences University — the first university of its kind in the world. He said that it is a matter of joy for him that when the National Forensic Sciences University was established on 1 October 2020, Shri Narendra Modi was the Prime Minister and he was the Home Minister of the country.

Union Home Minister said that PM Modi's visionary leadership has brought significant transformation to the country's criminal justice system. He emphasized that a system has been established where neither the accused nor the complainant is subjected to injustice. To ensure this balance, integrating forensic science into the criminal justice process is essential. Shri Shah highlighted that the steps taken in 2009 and 2020 to establish the Forensic Science University are not only producing skilled professionals but also paving the way for research across various fields. He noted that the university has become a trusted institution for forensic analysis in complex cases and has also evolved into a hub for equipping the country's forensic laboratories with modern technology. He further added that the university offers a wide range of programs, including degree, diploma, PhD, and research courses. Additionally, it has developed and adopted numerous indigenous technologies and has created toolkits to supply these innovations to police forces across the nation.

Shri Amit Shah underlined that following the directive of Prime Minister Shri Narendra Modi to get rid the country of colonial-era laws, work on finalizing new criminal laws was carried out between 2019 and 2024. He noted that extensive discussions during this

period revealed the extent to which the outdated laws were harming India's criminal justice system. He emphasized that if laws are not updated in accordance with changing times, they become obsolete and irrelevant. He added that the original intent of the old criminal laws was not to deliver justice to Indian citizens but to uphold British rule. In contrast, the three new criminal laws introduced under PM Modi's leadership have been crafted by Indians, for the protection and justice of Indian citizens. Shri Shah said that this represents the most significant legal reform of the 21st century. He further explained that the new laws provide a legal foundation for the use of modern technology and have been designed with a forward-looking approach — incorporating not only current technologies but also anticipating technological developments for the next 100 years. Union Home Minister said that the new laws have formally defined e-documents and e-summons. He explained that the method of technology used is irrelevant as long as the law recognizes e-documents, and similarly, once people accept e-summons, the mode of delivery no longer matters. He emphasized that technology has been integrated at every stage of the criminal justice process — from the crime scene to investigation, and through to the trial. Forensic investigation has been made mandatory for all crimes that carry a punishment of more than seven years. He expressed confidence that these changes will lead to India achieving the highest conviction rate in the world in the coming decade.

Shri Amit Shah said that the conviction rate in the country is currently stands at 54 per cent. He said that terrorism has been defined in the new laws. Voice logs and digital voice mail have also been given a place. Arrangements have also been made in BNSS to give legal basis to audio, video recordings, videography of forensic evidence and digital records in interrogation. Arrangements have been made to ensure justice within the stipulated period by setting time limits for the police, prosecution and judicial system. He said that its results have also started coming. In some cases, the rapist was convicted in 23 days and within 100 days the triple murder case was solved and the culprit was punished. Union Home Minister said that this was possible because technical evidence was recognized in the trial. He said that efforts have also been made to digitize the digital system of the entire country. Union Home Minister and Minister of Cooperation said that today 100 per cent police stations in the country have been computerized through Crime and Criminal Tracking Network and System (CCTNS). About 14 crore 19 lakh FIRs and their related documents have been made available online along with legacy data. 22 thousand courts have been equipped with the e-court facilities. Data of 2 crore 19 lakh is available through e-prison. Prosecution data of 1 crore 93 lakh cases is available through e-prosecution. 39 lakh forensic evidences are available online through e-forensics. He said that 16 lakh alerts have been generated from this. Fingerprints of 1 crore 53 lakh accused are available in the National Automated Fingerprint Identification System (NAFIS). These fingerprints have been shared with every police station. National Database of Human Trafficking Offender is also available. Shri Shah added that this data is separate right now, but in the next few years, the Home Ministry will hand over this data to the investigating teams using Artificial Intelligence. He said that then it will become very easy to formulate a strategy to prevent crime and it will also be very beneficial in controlling crime.

Union Home Minister said that due to the farsightedness of PM Modi, we had established the National Forensic Sciences University in the year 2020 itself, while three new criminal laws came into force in 2024. He said that seven campuses of the National Forensic Sciences University have been established in different states of the country. 9 more campuses will be established in the next 6 months. Apart from these, the establishment of 10 more campuses is proposed. Shri Shah said that there will be no state in the country where there is no campus of National Forensic Sciences University. We will work to make each campus the best unit in the world by giving it one subject. The students of the university will be helped in research and development so that they achieve heights in research and make the campus the best in the allotted subject. Home Minister said that after its completion, every year 36 thousand diploma and degree holder youth will pass out from these campuses and strengthen our criminal justice system.

Shri Amit Shah said that there is a need for 30,000 trained professionals to visit every crime scene where the punishment is more than seven years. He noted that each year, around 36,000 students will graduate from the National Forensic Sciences University, many of whom will go on to work in private forensic laboratories as well. He further mentioned that the Ministry of Home Affairs (MHA) is working on an agreement between private and government Forensic Science Laboratories (FSLs), allowing certain samples received by government FSLs to also be analyzed by private labs. He added that NFSU is advancing into several emerging fields, including drone forensics, smart city forensics, marine forensics, and corporate forensics. Shri Shah also highlighted the growing international presence of NFSU, stating that around 240 foreign students are currently enrolled, and that the university will continue to expand globally in the coming years. Union Home Minister emphasized the need to categorize offenders into habitual criminals, those driven to crime by circumstances, and those who committed crimes out of necessity. He stressed the importance of providing psychological counseling to such individuals within jails, with the goal of encouraging them to become responsible citizens. He expressed confidence that, under the leadership of Prime Minister Modi, India will be able to develop a robust forensic science-based system for prisoner rehabilitation within the next couple of years. Shri Shah also said that a Modus Operandi Bureau has been established, which will play a vital role in controlling crime by analyzing criminal behavior patterns. Shri Amit Shah acknowledged that the country faces numerous challenges, many of which can be addressed through the effective use of forensic science. He called for close collaboration between the Ministry of Home Affairs and the Forensic Sciences University to work toward building a crime-free society through scientific solutions. Union Home Minister said that, during the conference, young individuals were recognized for their outstanding performance in the hackathon and their efforts to promote the use of the Hindi language.

Jagran

Amit Shah Inaugurates Two-Day Forensic Science Summit In Delhi, Hails PM Modi For 'Reshaping' Justice System

During the event, Home Minister Shah launched two key publications — “Unfolding Forensics”, a judicial primer for courts, and the Proceedings of All India Forensic Sciences Summit 2025. He also distributed awards to winners of the All India Forensic Science Hackathon and the Inter-campus Hindi competition.

<https://english.jagran.com/india/amit-shah-inaugurates-twoday-forensic-science-summit-in-delhi-hails-pm-modi-for-reshaping-justice-system-10230457>

By Abhishek Sheoran

Published: Mon, 14 Apr 2025 08:57 PM (IST)

Source:JND

Union Home Minister Amit Shah inaugurated the two-day All-India Forensic Science Summit (AIFSS) at Vigyan Bhawan in New Delhi on Monday. The event was organised by the National Forensic Sciences University (NFSU) under the theme “The Role of Forensic Science in Effective Implementation of New Criminal Laws and Combating Terrorism.” The inaugural ceremony was attended by Justice Rajesh Bindal, Judge, Supreme Court of India; Attorney General Shri R Venkataramani; Justice V Ramasubramanian; NHRC Chairperson; Shri Manan Kumar Mishra, Chairman, Bar Council of India; and Union Home Secretary Shri Govind Mohan.

During the event, Home Minister Shah launched two key publications — “Unfolding Forensics”, a judicial primer for courts, and the Proceedings of All India Forensic Sciences Summit 2025. He also distributed awards to winners of the All India Forensic Science Hackathon and the Inter-campus Hindi competition. In his address, HM Shah praised Prime Minister Narendra Modi’s leadership in transforming the criminal justice system. He emphasised the importance of integrating forensic science to ensure justice for both the accused and the complainant. Shah also highlighted NFSU’s growing role in training professionals, conducting research and equipping forensic labs with modern technology. He also noted that NFSU, established in 2020, is offering various programs including degrees, diplomas, PhDs, and has developed indigenous forensic toolkits for use by police forces across India.

Padma Shri Awardee JM Vyas, Vice Chancellor of NFSU, shared that the university runs 72 academic courses and has trained over 50,000 officers globally. He said NFSU operates on a unique educational model combining education, research, training, consultancy, and investigation, with plans to expand from 10 to 19 campuses.

The event saw participation from international delegates, forensic experts, law enforcement officers and students from across the country.

MorungExpress

Forensic science key to timely justice, conviction: HM Amit Shah

<https://morungexpress.com/forensic-science-key-to-timely-justice-conviction-hm-amit-shah>

New Delhi, April 14 (IANS): Union Home Minister Amit Shah said on Monday that modern crimes now transcend city, state and even national boundaries, increasing the importance of forensic science in delivering timely justice and convicting criminals.

Addressing the All India Forensic Science Summit 2025, organised by the National Forensic Sciences University (NFSU), HM Shah said integrating forensic science into the criminal justice process is essential to create a balanced system wherein neither the accused nor the complainant is subjected to injustice.

Highlighting the reform brought about in the criminal justice system under Prime Minister Narendra Modi, HM Shah said technology has been integrated at every stage -- from the crime scene to investigation, and through to the trial.

He said forensic investigation has been made mandatory for all crimes that carry a punishment of more than seven years, expressing confidence that these changes will lead to India achieving the highest conviction rate in the world in the coming decade.

The conference themed 'Role of Forensic Science in Effective Implementation of New Criminal Laws and Combating Terrorism' offered a platform to experts to discuss development and adoption of indigenous technologies and creation of toolkits for police forces.

HM Shah said the seed of Gujarat Forensic Sciences University was sown in 2009 when PM Modi was the Chief Minister of Gujarat, and he held the Home portfolio.

The sapling has now grown into a banyan tree in the form of the National Forensic Sciences University — the first of its kind in the world – which came into being in 2020, he said.

The conference was attended by Justice V. Ramasubramanian, Chairperson, National Human Rights Commission (NHRC), Attorney General R. Venkataramani, Rajya Sabha MP and Chairman, Bar Council of India Manan Kumar Mishra, Union Home Secretary Govind Mohan and Vice Chancellor, NFSU Dr. J. M. Vyas.

HM Shah said that to strengthen the criminal justice system, the Government has brought three new criminal laws in the form of Bharatiya Nyaya Sanhita (BNS), Bharatiya Nagarik Suraksha Sanhita (BNSS) and Bharatiya Sakshya Adhiniyam (BSA).

“Under the leadership of PM Modi, we are striving to make the justice system people-centric and scientific,” he said.

The Indian Awaaz

Three new criminal laws biggest reforms of 21st century: Amit Shah

<https://theindianawaaz.com/three-new-criminal-laws-biggest-reforms-of-21st-century-says-home-minister-amit-shah/>

Apr 14, 2025

Home Minister Amit Shah has said that the three new criminal laws are the biggest reforms of the 21st century, and the government is trying to make the justice system people-centric and scientific. Addressing the All India Forensic Science Summit in New Delhi today, Mr Shah said the government is working to ensure that those seeking justice get timely justice and also the satisfaction of getting justice. He said, forensic science is very useful in strengthening the criminal justice system of the country. Mr Shah said, through this, the main objective is to create a safe and capable India. He said, if we have to provide timely justice and increase the conviction rate, then it is not possible without forensic science.

Supreme Court Judge Justice Rajesh Bindal, Chairman of National Human Rights Commission Justice (Retd.) V Ramasubramanian, Attorney General of India R Venkataramani also addressed the inaugural session of the Summit. Chairman Bar Council of India and Rajya Sabha MP Manan Kumar Mishra, Union Home Secretary Govind Mohan, Chiefs of Investigation Agencies, and delegates from different countries were present on the occasion.

In a social media post, the Home Minister said that the Modi government is ruthlessly rooting out drug networks. He said that the country's agencies have seized 300 kilogram of narcotics worth 1,800 crore rupees near the international maritime border. He added that this operation is an example of the success of the government's approach to rooting out the evil of narcotics. The Home Minister noted that this seizure is another achievement to build a drug-free India. Mr Shah has also congratulated Gujarat Police and Indian Coast Guard on this major breakthrough.

Kashmir Despatch

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<https://kashmirdespatch.com/amit-shah-addresses-the-all-india-forensic-science-summit-2025-organised-by-nfsu-in-new-delhi/>

By:Kashmir Despatch | Date: April 14, 2025

Vinod Bhat

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Shri Amit Shah said that under the leadership of Prime Minister Shri Narendra Modi, we are striving to make the justice system people-centric and scientific. Efforts are also being made to ensure that those seeking justice get justice on time and also have the satisfaction of getting justice. Through this, our aim is to create a safe, capable and competent India. Union Home Minister said that to strengthen the criminal justice system, the Government of India has brought three new criminal laws in the form of Bharatiya Nyaya Sanhita (BNS), Bharatiya Nagarik Suraksha Sanhita (BNSS) and Bharatiya Sakshya Adhiniyam (BSA).

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PIB

केन्द्रीय गृह एवं सहकारिता मंत्री श्री अमित शाह ने आज नई दिल्ली में NFSU द्वारा आयोजित अखिल भारतीय न्यायालयिक विज्ञान सम्मेलन 2025 को संबोधित किया

मोदी जी के विजन ने देश के क्रिमिनल जस्टिस सिस्टम के परिदृश्य को बदलने का काम किया बॉर्डरलेस हो रहे अपराधों को रोकने के लिए फॉरेंसिक साइंस का उपयोग बहुत जरूरी आने वाले दशक में दुनिया में सबसे अच्छा दोष सिद्धि दर भारत का होगा

आरोपी और फरियादी दोनों के साथ अन्याय न हो इसके लिए फॉरेंसिक साइंस को क्रिमिनल जस्टिस सिस्टम का हिस्सा बनाना जरूरी

देशभर में नेशनल फॉरेंसिक साइंस यूनिवर्सिटी के 7 परिसर बने, 6 महीने में 9 परिसर और बनेगे

फॉरेंसिक साइंस के उपयोग से सभी चुनौतियों का समाधान ढूंढ कर समाज को अपराध रहित बनाने के लिए सरकार प्रयासरत

NFSU से ट्रेड मैन पॉवर, अनुसंधान और स्वदेशी टेक्नोलॉजी को बढ़ावा मिल रहा है

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Posted On: 14 APR 2025 6:00PM by PIB Delhi

केन्द्रीय गृह एवं सहकारिता मंत्री श्री अमित शाह ने आज नई दिल्ली में राष्ट्रीय न्यायालयिक विज्ञान विश्वविद्यालय (NFSU) द्वारा आयोजित अखिल भारतीय न्यायालयिक विज्ञान सम्मेलन 2025 को मुख्य अतिथि के तौर पर संबोधित किया। 'नए आपराधिक कानूनों के प्रभावी क्रियान्वयन और आतंकवाद से निपटने में न्यायालयिक विज्ञान की भूमिका' विषय पर आयोजित इस सम्मेलन में राष्ट्रीय मानवाधिकार आयोग (NHRC) के अध्यक्ष न्यायमूर्ति वी रामासुब्रमणियन, अटॉर्नी जनरल श्री आर वेंकटरमानी, राज्यसभा सांसद एवं बार काउंसिल ऑफ इंडिया के अध्यक्ष श्री मनन कुमार मिश्रा, केन्द्रीय गृह सचिव श्री गोविंद मोहन और NFSU के कुलपति डॉ. जे. एम. व्यास सहित अनेक गणमान्य व्यक्ति उपस्थित थे।

भारत रत्न बाबासाहेब डॉ भीमराव आंबेडकर की जयंती पर उन्हें श्रद्धांजलि देते हुए केन्द्रीय गृह मंत्री श्री अमित शाह ने कहा कि बाबासाहेब ने भारत के संविधान को अंतिम स्वरूप देने का काम किया। हर विषय पर हजारों घंटों की गहन चर्चा के बाद संविधान को अंतिम रूप देना भागीरथ कार्य था, लेकिन बाबासाहेब ने देश की जरूरतों को ध्यान में रख कर और अनेक वर्षों तक संविधान की प्रासंगिकता बनाए रखने के विचार के साथ सभी पहलुओं को समाहित कर संविधान की रचना की। श्री शाह ने कहा कि हमारा संविधान महज एक पुस्तक नहीं है। इसमें हर नागरिक के शरीर, संपत्ति और सम्मान की रक्षा की व्यवस्था मौजूद है और इन तीनों की रक्षा के साथ जुड़े क्रिमिनल जस्टिस सिस्टम को पुख्ता करने में अब फॉरेंसिक साइंस अत्यंत उपयोगी भूमिका निभा रहा है।

श्री अमित शाह ने कहा कि प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में हम न्याय प्रणाली को जन केंद्रित (People-Centric) और वैज्ञानिक बनाने के लिए प्रयासरत हैं। इस बात का भी प्रयास जारी है कि न्याय मांगने वाले को समय पर न्याय मिले और न्याय मिलने की संतुष्टि भी हो। इसके माध्यम से सुरक्षित, सक्षम और समर्थ भारत की रचना हमारा उद्देश्य है। गृह मंत्री ने कहा कि आपराधिक न्याय प्रणाली को पुख्ता करने के लिए भारत सरकार भारतीय न्याय संहिता (BNS), भारतीय नागरिक सुरक्षा संहिता (BNSS) और भारतीय साक्ष्य अधिनियम (BSA) के रूप में तीन नए आपराधिक कानून लेकर आई है।

केन्द्रीय गृह मंत्री ने कहा कि हमारे देश में फॉरेंसिक कोई नया विचार नहीं है। चरक संहिता, सुश्रुत संहिता और कौटिल्य के अर्थशास्त्र में इसका विस्तृत विवरण मिलता है। आचार्य कौटिल्य ने विष विज्ञान, विष की पहचान, संदिग्धों की बॉडी लैंग्वेज, बोल-चाल के आधार पर आरोपियों की पहचान जैसे विषयों पर विस्तारपूर्वक विश्व का मार्गदर्शन किया है।

श्री अमित शाह ने कहा कि फॉरेंसिक साइंस के बगैर समय पर न्याय दिलवाना और दोषसिद्धि की दर बढ़ाना संभव नहीं है। उन्होंने कहा कि आज के समय में अपराध का पूरा परिदृश्य बदल चुका है। अब अपराधी तकनीक, सूचना एवं संचार के अलग-अलग माध्यमों का उपयोग करते हैं, जिससे अपराध अब सीमा रहित (Borderless) हो गया है। पहले क्राइम किसी जिले, राज्य या देश के किसी छोटे से हिस्से में होता था, लेकिन अब क्राइम बॉर्डरलेस हो चुका है। क्राइम अब शहर, राज्य और देश के साथ अंतरराष्ट्रीय सीमाओं को भी लांघने का प्रयास कर रहा है। ऐसे में फॉरेंसिक साइंस का महत्व बहुत बढ़ गया है। श्री शाह ने कहा कि मोदी जी जब गुजरात के मुख्यमंत्री थे और वे गृह मंत्री थे, तब मोदी जी ने 2009 में गुजरात फॉरेंसिक साइंस यूनिवर्सिटी का जो पौधा लगाया था आज वह नेशनल फॉरेंसिक साइंस यूनिवर्सिटी वटवृक्ष के रूप में दुनिया में अपनी तरह की पहली यूनिवर्सिटी बन गई है। उन्होंने कहा कि यह उनके लिए हर्ष का विषय है कि 1 अक्टूबर 2020 को जब नेशनल फॉरेंसिक साइंस यूनिवर्सिटी की स्थापना हुई, उस वक्त मोदी जी प्रधानमंत्री और वह देश के गृह मंत्री थे।

केन्द्रीय गृह मंत्री ने कहा कि मोदी जी के विजन ने देश के क्रिमिनल जिस्टिस सिस्टम के परिदृश्य को बदलने का काम किया है। उन्होंने कहा कि ऐसी व्यवस्था बनाई गई है कि जिस पर आरोप है, उसके साथ अन्याय न हो और जो फरियादी है, उसके साथ बिल्कुल भी अन्याय नहीं हो। इसके लिए फॉरेंसिक साइंस को क्रिमिनल जिस्टिस सिस्टम का हिस्सा बनाना ज़रूरी है। श्री शाह ने कहा कि फॉरेंसिक साइंस यूनिवर्सिटी बनाने के लिए 2009 और 2020 में की गई पहल से हमें न केवल प्रशिक्षित मैनपावर उपलब्ध होगा, बल्कि अनेक क्षेत्र में अनुसंधान के रास्ते भी खुलेंगे। उन्होंने कहा कि फॉरेंसिक साइंस यूनिवर्सिटी जटिल केसों में फॉरेंसिक आकलन करने के लिए विश्वसनीय संस्थान के रूप में सामने आई है। साथ ही, देश की फॉरेंसिक लैब्स को आधुनिक तकनीक मुहैया कराने के मंच के रूप में भी विकसित हुई है। यूनिवर्सिटी में डिग्री, डिप्लोमा, पीएचडी, अनुसंधान सहित कई प्रकार के पाठ्यक्रम चलाए जा रहे हैं। कई स्वदेशी तकनीक भी यूनिवर्सिटी ने अपनाई और विकसित की हैं और उनकी टूलकिट्स बनाकर देशभर की पुलिस को देने का काम किया है।

श्री अमित शाह ने कहा कि देश को औपनिवेशिक कानूनों से मुक्ति दिलाने के प्रधानमंत्री श्री नरेन्द्र मोदी जी के निर्देश के अनुसार वर्ष 2019 से 2024 तक नए आपराधिक कानूनों को अंतिम रूप देने के लिए काम किया। इस दौरान हुई विस्तृत चर्चा से पता चला कि पुराने कानूनों से हमारी आपराधिक न्याय प्रणाली को

कितना नुकसान हो रहा था। उन्होंने कहा कि किसी भी क़ानून में अगर समय के अनुसार उचित परिवर्तन नहीं किए जाते तो वह क़ानून काल बाह्य और अप्रासंगिक हो जाता है। उन्होंने कहा कि पुराने आपराधिक कानूनों का उद्देश्य भारत के नागरिकों को न्याय देना नहीं बल्कि अंग्रेजों की सरकार को बरकरार रखना था। लेकिन मोदी जी द्वारा लाए गए तीनों नए आपराधिक कानून भारत के नागरिकों द्वारा, भारत के नागरिकों की रक्षा के लिए बनाए गए हैं। यह 21वीं सदी का सबसे बड़ा रिफॉर्म है। इन कानूनों में सभी तकनीक को कानूनी आधार देने का काम किया गया है। श्री शाह ने कहा कि इनमें सिर्फ मौजूदा तकनीकों को ही नहीं, बल्कि कम से कम आगामी 100 साल की तकनीक के पहलुओं को भी समाहित करने का प्रयास किया गया है।

केन्द्रीय गृह मंत्री ने कहा कि हमने नए कानूनों में ई-डॉक्यूमेंट और ई-समन की व्याख्या की है। कानून द्वारा ई-डॉक्यूमेंट स्वीकार करने पर मोड ऑफ टेक्नॉलजी का महत्व नहीं रह जाता, इसी तरह लोगों द्वारा ई-समन स्वीकार किए जाने पर मोड ऑफ टेक्नॉलजी का कोई महत्व नहीं रह जाता। उन्होंने कहा कि हमने क्राइम सीन, इन्वेस्टिगेशन और ट्रायल, सभी चरणों में टेक्नॉलजी को स्वीकार किया है। सात साल से अधिक की सजा के प्रावधान वाले सभी अपराधों में फॉरेंसिक जाँच को अनिवार्य बनाया है। उन्होंने कहा कि इससे आने वाले दशक में दुनिया में सबसे अधिक दोषसिद्धि दर भारत में होगी।

श्री अमित शाह ने कहा कि देश में अभी दोषसिद्धि दर 54 प्रतिशत है। उन्होंने कहा कि नए कानूनों में आतंकवाद को परिभाषित किया गया है। वॉयस लॉग और डिजिटल वॉइस मेल को भी स्थान दिया गया है। BNSS में ऑडियो, वीडियो रिकॉर्डिंग, फॉरेंसिक साक्ष्य की वीडियोग्राफी और पूछताछ में डिजिटल रिकॉर्ड को कानूनी आधार देने की भी व्यवस्था की गई है। पुलिस, अभियोजन और न्यायिक तंत्र के लिए समय-सीमा तय कर निर्धारित अवधि में न्याय सुनिश्चित करने की व्यवस्था की गई है। उन्होंने कहा कि इसके परिणाम भी मिलने लगे हैं। कुछ मामलों में बलात्कार के अपराधी को 23 दिन में सजा हो गई और 100 दिन के अंदर ट्रिपल मर्डर केस को सुलझा कर दोषी को सजा दे दी गई। गृह मंत्री ने कहा कि यह इसलिए संभव हुआ क्योंकि ट्रायल में टेक्निकल एविडेंस को मान्यता दी गई। साथ ही, पूरे देश के डिजिटल सिस्टम को डिजिटाइज करने का प्रयास किया गया है।

केन्द्रीय गृह एवं सहकारिता मंत्री ने कहा कि आज देश में अपराध एवं अपराधी ट्रैकिंग नेटवर्क एवं सिस्टम (CCTNS) के माध्यम से 100 प्रतिशत पुलिस स्टेशन कम्प्यूटराइज हो चुके हैं। लगभग 14 करोड़ 19 लाख एफआईआर और उनसे जुड़े दस्तावेज लेगेसी डेटा के साथ ऑनलाइन उपलब्ध करा दिए गए हैं। 22 हजार अदालतों को ई-कोर्ट सुविधा से लैस किया गया। 2 करोड़ 19 लाख का डेटा ई-प्रिज़न के माध्यम से उपलब्ध है। 1 करोड़ 93 लाख केसों का अभियोजन डेटा, ई-प्रॉसिक््यूशन के माध्यम से उपलब्ध है। 39 लाख फॉरेंसिक साक्ष्य ई-फॉरेंसिक के माध्यम से ऑनलाइन उपलब्ध है। उन्होंने कहा कि इससे 16 लाख अलर्ट जनरेट हो चुके हैं। National Automated Fingerprint Identification System (NAFIS) में 1 करोड़ 53 लाख आरोपियों के फिंगर प्रिंट उपलब्ध हैं। ये फिंगरप्रिंट हर पुलिस स्टेशन के साथ साझा किए गए हैं। National Database of Human Trafficking Offender भी उपलब्ध है।

यह सारा डेटा अभी अलग-अलग है, लेकिन गृह मंत्रालय अगले कुछ वर्षों में आर्टिफिशियल इंटेलीजेन्स का उपयोग करके यह डेटा जांच से जुड़ी टीमों को सौंप देगा। उन्होंने कहा कि तब क्राइम रोकने की रणनीति बनानी बहुत सरल हो जाएगी और क्राइम कंट्रोल करने में भी बहुत फायदा होगा। गृह मंत्री ने कहा कि मोदी जी की दूरदर्शिता के कारण वर्ष 2020 में ही हमने नेशनल फॉरेंसिक साइंस यूनिवर्सिटी स्थापित कर दी थी, जबकि तीन नए आपराधिक कानून 2024 में लागू हुए। उन्होंने कहा कि देश के अलग-अलग राज्यों में नेशनल फॉरेंसिक साइंस यूनिवर्सिटी के सात परिसर स्थापित हो चुके हैं। अगले 6 माह में 9 परिसर और स्थापित किए जाएंगे। इनके अलावा 10 और परिसर की स्थापना प्रस्तावित है। श्री शाह ने कहा कि देश का कोई राज्य ऐसा नहीं होगा जहां नेशनल फॉरेंसिक साइंस यूनिवर्सिटी का परिसर न हो। हम हर परिसर को एक-एक विषय देकर उसे उस विषय में दुनिया की सबसे अच्छी यूनिट बनाने का काम करेंगे। यूनिवर्सिटी के विद्यार्थियों को रिसर्च एंड डेवलपमेंट में मदद की जाएगी ताकि वे अनुसंधान में ऊचाइयां हासिल कर परिसर को आवंटित विषय में सर्वोत्तम बनाएं। गृह मंत्री ने कहा इसके पूरा हो जाने के बाद हर साल 36 हजार डिप्लोमा और डिग्री होल्डर युवा पास आउट होकर इन परिसरों से बाहर निकलेंगे और हमारे क्रिमिनल जस्टिस सिस्टम को मजबूत करेंगे।

श्री अमित शाह ने कहा कि हमें सात साल से अधिक सजा वाले हर क्राइम सीन को विजिट करने के लिए 30 हजार लोग चाहिए। फॉरेंसिक यूनिवर्सिटी से प्रशिक्षण लेकर हर साल 36 हजार लोग निकलेंगे, जिनमें कई लोग प्राइवेट फॉरेंसिक लैब्स में भी काम करेंगे। उन्होंने कहा कि गृह मंत्रालय, प्राइवेट और सरकारी फॉरेंसिक साइंस लैबोरेटरी (FSL) के बीच एक अनुबंध भी तैयार कर रहा है, जिससे कुछ FSL में आए सैम्पल का विश्लेषण करने के लिए हम प्राइवेट लैबोरेट्री का भी उपयोग कर सकें। उन्होंने कहा कि NFSU ड्रोन फॉरेंसिक, स्मार्ट सिटी फॉरेंसिक, मरीन फॉरेंसिक, कॉर्पोरेट फॉरेंसिक जैसी कई नई विधाओं में भी आगे बढ़ रही है। NFSU का इंटरनेशनल आउटरीच भी बढ़ रहा है। अभी लगभग 240 विदेशी छात्र NFSU में पढ़ाई कर रहे हैं। आने वाले दिनों में इसका दुनियाभर में भी विस्तार होगा। केन्द्रीय गृह मंत्री ने कहा कि आदतन अपराधियों, परिस्थितिवश बने अपराधियों और जरूरत के कारण अपराध कर बैठे अपराधियों का वर्ग बनाया जाना चाहिए और जेल के अंदर ही मनोवैज्ञानिक परामर्श देकर उन्हें अच्छा नागरिक बनने के लिए प्रेरित करने का प्रयास किया जाना चाहिए। उन्होंने विश्वास जताया कि समाज में हमारे कैदियों के पुनर्वास लिए हम फॉरेंसिक साइंस के आधार पर कोई अच्छी सुविधा खड़ी कर पाएंगे। अगले 1-2 साल में मोदी जी के नेतृत्व में हम यह प्रयास करेंगे। श्री शाह ने कहा कि एक Modus Operandi Bureau बनाया गया है, जिससे अपराध नियंत्रण में मदद मिलेगी। श्री अमित शाह ने कहा कि हमारे सामने कई सारे चैलेंज हैं, जिनका समाधान फॉरेंसिक साइंस ढूंढ सकता है। गृह मंत्रालय और फॉरेंसिक साइंस यूनिवर्सिटी को मिलकर फॉरेंसिक साइंस के उपयोग से सभी चुनौतियों का समाधान ढूंढ कर समाज को अपराध रहित बनाने की दिशा में आगे बढ़ना होगा। केन्द्रीय गृह मंत्री ने यह भी कहा कि सम्मेलन में हैकेथॉन में अच्छा प्रदर्शन करने और हिन्दी भाषा के उपयोग के लिए युवाओं को पुरस्कृत किया गया है।

RK/VV/PR/PS

(Release ID: 2121619) Visitor Counter : 307

In Samachar

गृह मंत्री अमित शाह ने आज नई दिल्ली में NFSU द्वारा आयोजित अखिल भारतीय न्यायालयिक विज्ञान सम्मेलन 2025 को संबोधित किया

<https://insamachar.com/home-minister-amit-shah-addressed-the-all-india-forensic-science-conference-2025-organised-by-nfsu-in-new-delhi-today/>

Editor Posted on 14 अप्रैल 2025

केन्द्रीय गृह मंत्री अमित शाह ने आज नई दिल्ली में राष्ट्रीय न्यायालयिक विज्ञान विश्वविद्यालय (NFSU) द्वारा आयोजित अखिल भारतीय न्यायालयिक विज्ञान सम्मेलन 2025 को मुख्य अतिथि के तौर पर संबोधित किया। 'नए आपराधिक कानूनों के प्रभावी क्रियान्वयन और आतंकवाद से निपटने में न्यायालयिक विज्ञान की भूमिका' विषय पर आयोजित इस सम्मेलन में राष्ट्रीय मानवाधिकार आयोग (NHRC) के अध्यक्ष न्यायमूर्ति वी रामासुब्रमणियन, अटॉर्नी जनरल आर वेंकटरमानी, राज्यसभा सांसद एवं बार काउंसिल ऑफ इंडिया के अध्यक्ष मनन कुमार मिश्रा, केन्द्रीय गृह सचिव गोविंद मोहन और NFSU के कुलपति डॉ. जे. एम. व्यास सहित अनेक गणमान्य व्यक्ति उपस्थित थे।

भारत रत्न बाबासाहेब डॉ भीमराव आंबेडकर की जयंती पर उन्हें श्रद्धांजलि देते हुए केन्द्रीय गृह मंत्री अमित शाह ने कहा कि बाबासाहेब ने भारत के संविधान को अंतिम स्वरूप देने का काम किया। हर विषय पर हजारों घंटों की गहन चर्चा के बाद संविधान को अंतिम रूप देना भागीरथ कार्य था, लेकिन बाबासाहेब ने देश की जरूरतों को ध्यान में रख कर और अनेक वर्षों तक संविधान की प्रासंगिकता बनाए रखने के विचार के साथ सभी पहलुओं को समाहित कर संविधान की रचना की। अमित शाह ने कहा कि हमारा संविधान महज एक पुस्तक नहीं है। इसमें हर नागरिक के शरीर, संपत्ति और सम्मान की रक्षा की व्यवस्था मौजूद है और इन तीनों की रक्षा के साथ जुड़े क्रिमिनल जस्टिस सिस्टम को पुख्ता करने में अब फॉरेंसिक साइंस अत्यंत उपयोगी भूमिका निभा रहा है।

अमित शाह ने कहा कि प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में हम न्याय प्रणाली को जन केंद्रित (People-Centric) और वैज्ञानिक बनाने के लिए प्रयासरत हैं। इस बात का भी प्रयास जारी है कि न्याय मांगने वाले को समय पर न्याय मिले और न्याय मिलने की संतुष्टि भी हो। इसके माध्यम से सुरक्षित, सक्षम और समर्थ भारत की रचना हमारा उद्देश्य है। गृह मंत्री ने कहा कि आपराधिक न्याय प्रणाली को पुख्ता करने के लिए भारत सरकार भारतीय न्याय संहिता (BNS), भारतीय नागरिक सुरक्षा संहिता (BNSS) और भारतीय साक्ष्य अधिनियम (BSA) के रूप में तीन नए आपराधिक कानून लेकर आई है।

केन्द्रीय गृह मंत्री ने कहा कि हमारे देश में फॉरेंसिक कोई नया विचार नहीं है। चरक संहिता, सुश्रुत संहिता और कौटिल्य के अर्थशास्त्र में इसका विस्तृत विवरण मिलता है। आचार्य कौटिल्य ने विष विज्ञान, विष की पहचान, संदिग्धों की बॉडी लैंग्वेज, बोल-चाल के आधार पर आरोपियों की पहचान जैसे विषयों पर विस्तारपूर्वक विश्व का मार्गदर्शन किया है।

अमित शाह ने कहा कि फॉरेंसिक साइंस के बगैर समय पर न्याय दिलवाना और दोषसिद्धि की दर बढ़ाना संभव नहीं है। उन्होंने कहा कि आज के समय में अपराध का पूरा परिदृश्य बदल चुका है। अब अपराधी तकनीक, सूचना एवं संचार के अलग-अलग माध्यमों का उपयोग करते हैं, जिससे अपराध अब सीमा रहित

(Borderless) हो गया है। पहले क्राइम किसी जिले, राज्य या देश के किसी छोटे से हिस्से में होता था, लेकिन अब क्राइम बॉर्डरलेस हो चुका है। क्राइम अब शहर, राज्य और देश के साथ अंतरराष्ट्रीय सीमाओं को भी लांघने का प्रयास कर रहा है। ऐसे में फॉरेंसिक साइंस का महत्व बहुत बढ़ गया है। अमित शाह ने कहा कि मोदी जी जब गुजरात के मुख्यमंत्री थे और वे गृह मंत्री थे, तब मोदी जी ने 2009 में गुजरात फॉरेंसिक साइंस यूनिवर्सिटी का जो पौधा लगाया था आज वह नेशनल फॉरेंसिक साइंस यूनिवर्सिटी वटवृक्ष के रूप में दुनिया में अपनी तरह की पहली यूनिवर्सिटी बन गई है। उन्होंने कहा कि यह उनके लिए हर्ष का विषय है कि 1 अक्टूबर 2020 को जब नेशनल फॉरेंसिक साइंस यूनिवर्सिटी की स्थापना हुई, उस वक्त मोदी जी प्रधानमंत्री और वह देश के गृह मंत्री थे।

केन्द्रीय गृह मंत्री ने कहा कि मोदी जी के विजन ने देश के क्रिमिनल जिस्टिस सिस्टम के परिदृश्य को बदलने का काम किया है। उन्होंने कहा कि ऐसी व्यवस्था बनाई गई है कि जिस पर आरोप है, उसके साथ अन्याय न हो और जो फरियादी है, उसके साथ बिल्कुल भी अन्याय नहीं हो। इसके लिए फॉरेंसिक साइंस को क्रिमिनल जिस्टिस सिस्टम का हिस्सा बनाना ज़रूरी है। अमित शाह ने कहा कि फॉरेंसिक साइंस यूनिवर्सिटी बनाने के लिए 2009 और 2020 में की गई पहल से हमें न केवल प्रशिक्षित मैनपावर उपलब्ध होगा, बल्कि अनेक क्षेत्र में अनुसंधान के रास्ते भी खुलेंगे। उन्होंने कहा कि फॉरेंसिक साइंस यूनिवर्सिटी जटिल केसों में फॉरेंसिक आकलन करने के लिए विश्वसनीय संस्थान के रूप में सामने आई है। साथ ही, देश की फॉरेंसिक लैब्स को आधुनिक तकनीक मुहैया कराने के मंच के रूप में भी विकसित हुई है। यूनिवर्सिटी में डिग्री, डिप्लोमा, पीएचडी, अनुसंधान सहित कई प्रकार के पाठ्यक्रम चलाए जा रहे हैं। कई स्वदेशी तकनीक भी यूनिवर्सिटी ने अपनाई और विकसित की हैं और उनकी टूलकिट्स बनाकर देशभर की पुलिस को देने का काम किया है।

अमित शाह ने कहा कि देश को औपनिवेशिक कानूनों से मुक्ति दिलाने के प्रधानमंत्री नरेन्द्र मोदी जी के निर्देश के अनुसार वर्ष 2019 से 2024 तक नए आपराधिक कानूनों को अंतिम रूप देने के लिए काम किया। इस दौरान हुई विस्तृत चर्चा से पता चला कि पुराने कानूनों से हमारी आपराधिक न्याय प्रणाली को कितना नुकसान हो रहा था। उन्होंने कहा कि किसी भी कानून में अगर समय के अनुसार उचित परिवर्तन नहीं किए जाते तो वह कानून काल बाह्य और अप्रासंगिक हो जाता है। उन्होंने कहा कि पुराने आपराधिक कानूनों का उद्देश्य भारत के नागरिकों को न्याय देना नहीं बल्कि अंग्रेजों की सरकार को बरकरार रखना था। लेकिन मोदी जी द्वारा लाए गए तीनों नए आपराधिक कानून भारत के नागरिकों द्वारा, भारत के नागरिकों की रक्षा के लिए बनाए गए हैं। यह 21वीं सदी का सबसे बड़ा रिफॉर्म है। इन कानूनों में सभी तकनीक को कानूनी आधार देने का काम किया गया है। अमित शाह ने कहा कि इनमें सिर्फ मौजूदा तकनीकों को ही नहीं, बल्कि कम से कम आगामी 100 साल की तकनीक के पहलुओं को भी समाहित करने का प्रयास किया गया है।

केन्द्रीय गृह मंत्री ने कहा कि हमने नए कानूनों में ई-डॉक्यूमेंट और ई-समन की व्याख्या की है। कानून द्वारा ई-डॉक्यूमेंट स्वीकार करने पर मोड ऑफ टेक्नॉलजी का महत्व नहीं रह जाता, इसी तरह लोगों द्वारा ई-समन स्वीकार किए जाने पर मोड ऑफ टेक्नॉलजी का कोई महत्व नहीं रह जाता। उन्होंने कहा कि हमने क्राइम सीन, इन्वेस्टिगेशन और ट्रायल, सभी चरणों में टेक्नॉलजी को स्वीकार किया है। सात साल से अधिक की सजा के प्रावधान वाले सभी अपराधों में फॉरेंसिक जाँच को अनिवार्य बनाया है। उन्होंने कहा कि इससे आने वाले दशक में दुनिया में सबसे अधिक दोषसिद्धि दर भारत में होगी।

अमित शाह ने कहा कि देश में अभी दोषसिद्धि दर 54 प्रतिशत है। उन्होंने कहा कि नए कानूनों में आतंकवाद को परिभाषित किया गया है। वॉयस लॉग और डिजिटल वॉइस मेल को भी स्थान दिया गया है। BNSS में ऑडियो, वीडियो रिकॉर्डिंग, फॉरेंसिक साक्ष्य की वीडियोग्राफी और पूछताछ में डिजिटल रिकॉर्ड को कानूनी आधार देने की भी व्यवस्था की गई है। पुलिस, अभियोजन और न्यायिक तंत्र के लिए समय-सीमा तय कर निर्धारित अवधि में न्याय सुनिश्चित करने की व्यवस्था की गई है। उन्होंने कहा कि इसके परिणाम भी मिलने लगे हैं। कुछ मामलों में बलात्कार के अपराधी को 23 दिन में सजा हो गई और 100 दिन के अंदर ट्रिपल मर्डर केस को सुलझा कर दोषी को सजा दे दी गई। गृह मंत्री ने कहा कि यह इसलिए संभव हुआ क्योंकि ट्रायल में टेक्निकल एविडेंस को मान्यता दी गई। साथ ही, पूरे देश के डिजिटल सिस्टम को डिजिटाइज करने का प्रयास किया गया है।

केन्द्रीय गृह एवं सहकारिता मंत्री ने कहा कि आज देश में अपराध एवं अपराधी ट्रैकिंग नेटवर्क एवं सिस्टम (CCTNS) के माध्यम से 100 प्रतिशत पुलिस स्टेशन कम्प्यूटराइज हो चुके हैं। लगभग 14 करोड़ 19 लाख एफआईआर और उनसे जुड़े दस्तावेज लेगेसी डेटा के साथ ऑनलाइन उपलब्ध करा दिए गए हैं। 22 हजार अदालतों को ई-कोर्ट सुविधा से लैस किया गया। 2 करोड़ 19 लाख का डेटा ई-प्रिज़न के माध्यम से उपलब्ध है। 1 करोड़ 93 लाख केसों का अभियोजन डेटा, ई-प्रॉसिక్यूशन के माध्यम से उपलब्ध है। 39 लाख फॉरेंसिक साक्ष्य ई-फॉरेंसिक के माध्यम से ऑनलाइन उपलब्ध है। उन्होंने कहा कि इससे 16 लाख अलर्ट जनरेट हो चुके हैं। National Automated Fingerprint Identification System (NAFIS) में 1 करोड़ 53 लाख आरोपियों के फिंगर प्रिंट उपलब्ध हैं। ये फिंगरप्रिंट हर पुलिस स्टेशन के साथ साझा किए गए हैं। National Database of Human Trafficking Offender भी उपलब्ध है। यह सारा डेटा अभी अलग-अलग है, लेकिन गृह मंत्रालय अगले कुछ वर्षों में आर्टिफिशियल इंटेलीजेन्स का उपयोग करके यह डेटा जांच से जुड़ी टीमों को सौंप देगा। उन्होंने कहा कि तब क्राइम रोकने की रणनीति बनानी बहुत सरल हो जाएगी और क्राइम कंट्रोल करने में भी बहुत फायदा होगा।

गृह मंत्री ने कहा कि मोदी जी की दूरदर्शिता के कारण वर्ष 2020 में ही हमने नेशनल फॉरेंसिक साइंस यूनिवर्सिटी स्थापित कर दी थी, जबकि तीन नए आपराधिक कानून 2024 में लागू हुए। उन्होंने कहा कि देश के अलग-अलग राज्यों में नेशनल फॉरेंसिक साइंस यूनिवर्सिटी के सात परिसर स्थापित हो चुके हैं। अगले 6 माह में 9 परिसर और स्थापित किए जाएंगे। इनके अलावा 10 और परिसर की स्थापना प्रस्तावित है। अमित शाह ने कहा कि देश का कोई राज्य ऐसा नहीं होगा जहां नेशनल फॉरेंसिक साइंस यूनिवर्सिटी का परिसर न हो। हम हर परिसर को एक-एक विषय देकर उसे उस विषय में दुनिया की सबसे अच्छी यूनिट बनाने का काम करेंगे। यूनिवर्सिटी के विद्यार्थियों को रिसर्च एंड डेवलपमेंट में मदद की जाएगी ताकि वे अनुसंधान में ऊचाइयां हासिल कर परिसर को आवंटित विषय में सर्वोत्तम बनाएं। गृह मंत्री ने कहा इसके पूरा हो जाने के बाद हर साल 36 हजार डिप्लोमा और डिग्री होल्डर युवा पास आउट होकर इन परिसरों से बाहर निकलेंगे और हमारे क्रिमिनल जस्टिस सिस्टम को मजबूत करेंगे।

अमित शाह ने कहा कि हमें सात साल से अधिक सजा वाले हर क्राइम सीन को विजिट करने के लिए 30 हजार लोग चाहिए। फॉरेंसिक यूनिवर्सिटी से प्रशिक्षण लेकर हर साल 36 हजार लोग निकलेंगे, जिनमें कई लोग प्राइवेट फॉरेंसिक लैब्स में भी काम करेंगे। उन्होंने कहा कि गृह मंत्रालय, प्राइवेट और सरकारी फॉरेंसिक साइंस लैबोरेटरी (FSL) के बीच एक अनुबंध भी तैयार कर रहा है, जिससे कुछ FSL में आए सैम्पल का विश्लेषण करने के लिए हम प्राइवेट लैबोरेट्री का भी उपयोग कर सकें। उन्होंने कहा कि NFSU

ड्रोन फॉरेंसिक, स्मार्ट सिटी फॉरेंसिक, मरीन फॉरेंसिक, कॉर्पोरेट फॉरेंसिक जैसी कई नई विधाओं में भी आगे बढ़ रही है। NFSU का इंटरनेशनल आउटरीच भी बढ़ रहा है। अभी लगभग 240 विदेशी छात्र NFSU में पढ़ाई कर रहे हैं। आने वाले दिनों में इसका दुनियाभर में भी विस्तार होगा।

केन्द्रीय गृह मंत्री ने कहा कि आदतन अपराधियों, परिस्थितिबध् बने अपराधियों और जरूरत के कारण अपराध कर बैठे अपराधियों का वर्ग बनाया जाना चाहिए और जेल के अंदर ही मनोवैज्ञानिक परामर्श देकर उन्हें अच्छा नागरिक बनने के लिए प्रेरित करने का प्रयास किया जाना चाहिए। उन्होंने विश्वास जताया कि समाज में हमारे कैदियों के पुनर्वास लिए हम फॉरेंसिक साइंस के आधार पर कोई अच्छी सुविधा खड़ी कर पाएंगे। अगले 1-2 साल में मोदी जी के नेतृत्व में हम यह प्रयास करेंगे। अमित शाह ने कहा कि एक Modus Operandi Bureau बनाया गया है, जिससे अपराध नियंत्रण में मदद मिलेगी।

अमित शाह ने कहा कि हमारे सामने कई सारे चैलेंज हैं, जिनका समाधान फॉरेंसिक साइंस ढूंढ सकता है। गृह मंत्रालय और फॉरेंसिक साइंस यूनिवर्सिटी को मिलकर फॉरेंसिक साइंस के उपयोग से सभी चुनौतियों का समाधान ढूंढ कर समाज को अपराध रहित बनाने की दिशा में आगे बढ़ना होगा। केन्द्रीय गृह मंत्री ने यह भी कहा कि सम्मेलन में हैकेथॉन में अच्छा प्रदर्शन करने और हिन्दी भाषा के उपयोग के लिए युवाओं को पुरस्कृत किया गया है।

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हरियाणा में खुलेगा पहला ट्रांसजेंडर स्कूल, मिलेगा बराबरी का हक

हरियाणा के करनाल जिले में एक ट्रांसजेंडर स्कूल को आखिरकार सरकारी मान्यता मिल गई है। यह फैसला हरियाणा ह्यूमन राइट्स कमीशन ने ट्रांसजेंडर समुदाय के अधिकार और समानता को ध्यान में रखते हुए दिया है। स्कूल को पहले जमीन की कमी के कारण रोका गया था, लेकिन अब आयोग ने इसे कॉन्स्टिट्यूशनल राइट्स का वायोलेशन मानते हुए मान्यता देने के आदेश दिए हैं।

<https://www.tv9hindi.com/education/haryana-karnal-transgender-school-recognition-human-rights-commission-equality-education-discrimination-3232227.html>

विशाल कुमार | Updated on: Apr 14, 2025 | 5:56 PM

हरियाणा के करनाल जिले में एक ट्रांसजेंडर स्कूल को अब आधिकारिक मान्यता मिल गई है। यह फैसला हरियाणा ह्यूमन राइट्स कमीशन ने हाल ही में लिया है। इस स्कूल को पहले मान्यता नहीं दी जा रही थी, क्योंकि इसके पास जरूरी जमीन नहीं थी। लेकिन अब यह फैसला ट्रांसजेंडर कम्युनिटी के राइट्स एंड इक्वालिटी को ध्यान में रखते हुए लिया गया है। यह स्कूल साल 2014-15 में शुरू किया गया था और यह 800 स्क्वेयर मीटर एरिया में चलता है। नए नियमों के अनुसार किसी भी स्कूल को मान्यता देने के लिए कम से कम 1500 स्क्वायर मीटर की जगह होनी चाहिए। इस नियम के कारण स्कूल को अब तक मान्यता नहीं मिल रही थी। इसको लेकर स्कूल की ओर से एक याचिका लगाई गई थी, जिसमें बताया गया कि जमीन की कमी के कारण स्कूल को रोका जा रहा है, जबकि इसमें जरूरतमंद बच्चों को पढ़ाया जाता है।

ह्यूमन राइट्स कमीशन का फैसला

हरियाणा ह्यूमन राइट्स कमीशन के चेयरपर्सन जस्टिस ललित बत्रा और उनके साथियों ने यह फैसला सुनाया। उन्होंने बताया कि संविधान के अनुच्छेद 14 के अनुसार हर नागरिक को बराबरी का अधिकार है और ट्रांसजेंडर पर्सन्स एक्ट 2019 भी यही कहता है कि इस समुदाय को शिक्षा और रोजगार में कोई भेदभाव नहीं झेलना चाहिए। कमीशन ने सरकार से कहा है कि वह इस मामले को एक संवेदनशील नजरिए से देखे और स्कूल को मान्यता दे।

पुराने फैसलों का भी लिया गया सहारा

कमीशन ने अपने आदेश में साल 2014 के सुप्रीम कोर्ट के फैसले NALSA (National Legal Services Authority) बनाम यूनियन ऑफ इंडिया और नेशनल ह्यूमन राइट्स कमीशन द्वारा 2023 में दी गई सलाह का भी हवाला दिया है। इन दोनों में ट्रांसजेंडर समुदाय को बराबरी का हक देने की बात कही गई थी।

सरकार को भेदभाव खत्म करने की सलाह

कमीशन ने सरकार को साफ शब्दों में कहा कि ट्रांसजेंडर कम्युनिटी को शिक्षा और रोजगार के बराबर मौके देने चाहिए। सिर्फ जमीन की कमी की वजह से स्कूल को रोकना सही नहीं है। जो लोग इस तरह की शिकायतें करते हैं, वे समाज के लिए एक अच्छा उदाहरण हैं। इसलिए सरकार को ऐसे मामलों में इंसानियत और बराबरी का नजरिया अपनाना चाहिए।

Clarion India

Muslims Face Police Brutality in India, System Protects Criminals: New Report

<https://clarionindia.net/muslims-face-police-brutality-in-india-system-protects-criminals-new-report/>

By: Mohammad bin Ismail | Date: April 14, 2025

The Common Cause and Lokniti-CSDS report reveals how Muslims are unfairly targeted, tortured, and killed in custody, with no police accountability

NEW DELHI – In India, a country that prides itself on being the world’s largest democracy, the lives of its Muslim minority have come under increasing scrutiny—often to their detriment. A new, unsettling report has highlighted the disturbing police brutality faced by Muslims, exposing how deeply ingrained prejudice within law enforcement leads to unjust torture, custodial deaths, and widespread discrimination.

Released by Common Cause and Lokniti-CSDS, the “Status of Policing in India Report 2025” (SPIR 2025) unveils a troubling reality: police violence has become systemic, with Muslims and other marginalised communities bearing the brunt of this state-sponsored aggression.

The findings of the SPIR 2025 report are shocking. It confirms what many have long suspected: Muslims in India are disproportionately targeted by law enforcement, subjected to violence, and often denied justice. The report states that violence against Muslims is not isolated but a recurring problem, particularly in states like Uttar Pradesh and Gujarat, where right-wing ideologies associated with the ruling Bharatiya Janata Party (BJP) and Hindutva forces dominate. Muslims, along with Dalits and other marginalised communities, are frequently labelled as criminals based on their identities rather than any actual wrongdoing.

The report explains that these acts of violence range from physical abuse to more severe incidents, including custodial killings. Shockingly, between 2011 and 2022, the National Crime Records Bureau (NCRB) recorded 1,107 custodial deaths in India, yet not a single police officer has faced punishment for any of these deaths.

Police violence against Muslims is not a new phenomenon. According to the report, it has become a deeply embedded part of the country’s policing system. Whether dealing with minor allegations like theft or curfew violations, Muslims are often subjected to unwarranted police aggression. They face beatings, humiliation, and abuse, sometimes even during routine interrogations. Additionally, access to legal counsel is often denied to Muslim detainees, with many suffering in silence, unable to seek justice.

The report also highlights specific cases illustrating the brutality of the police. One such incident involved Faisal, a young Muslim man who police officers beat during the COVID-19 lockdown in Uttar Pradesh’s city of Unnao for simply stepping out to sell vegetables. His “crime” was his Muslim identity, which made him a target in a climate of rising

Islamophobia. These incidents are not isolated; they reflect a much larger pattern of systemic violence that permeates the Indian policing system.

Perhaps the most alarming aspect of the SPIR 2025 report is the revelation of the deeply ingrained prejudices held by police officers. When asked which communities were most likely to commit crimes, a majority of Hindu police officers responded that Muslims and Christians were naturally inclined to criminal behaviour. This unfounded belief, rooted in centuries of communal bias, fuels much of the violence Muslims face at the hands of law enforcement.

These prejudices are not limited to a few rogue officers; they are widespread throughout the police force, especially in BJP-ruled states. In Gujarat, for instance, two-thirds of police officers hold the belief that Dalits are naturally criminals, while 55% of Hindu officers have the same belief about Muslims. These discriminatory views are troubling and play a significant role in justifying illegal actions, such as arbitrary arrests and custodial abuse.

What makes this situation even more disturbing is the near-total impunity enjoyed by police officers who commit these atrocities. Despite the horrifying statistics—1,107 custodial deaths between 2011 and 2022—not a single officer has been convicted for involvement in these deaths. This lack of accountability sends a chilling message to the police: they can kill, torture, and abuse minorities without fear of legal consequences.

The SPIR 2025 report emphasises that this is not a failure of the system but a deliberate attempt to shield law enforcement officers from accountability. The report reveals that even when human rights violations are reported to the **National Human Rights Commission (NHRC)**, they often go unaddressed. For example, in 2023, the NHRC documented 151 custodial deaths, but no police officers faced any action.

In many cases, the violence inflicted on Muslims by police is deliberately covered up. Doctors are often pressured not to include evidence of police brutality in their medical reports, enabling officers to avoid scrutiny. The lack of independent investigations and transparency further fuels the abuse of power.

Moreover, the failure to adhere to basic legal procedures—such as ensuring arrested individuals are produced before a magistrate within 24 hours—is rampant. According to the report, only 56% of officers comply with this requirement, and in states like Karnataka, the situation is even worse. These breaches of the law highlight the systemic nature of the violence and an utter disregard for human rights.

The SPIR 2025 report also underscores the role political ideologies play in shaping police behaviour. Many officers believe they are performing a “national service” by targeting Muslims, with politicians rewarding them for their misdeeds! This dangerous mindset is especially prevalent in BJP-ruled states, where laws like the anti-cow slaughter legislation have been used to justify violence against Muslims. In Gujarat, 51% of police officers admitted to supporting mob violence in cases involving alleged cow slaughter, often targeting Muslims.

The report makes it clear that these ideologies have transformed policing from a profession meant to uphold the law into a tool for advancing political and religious agendas. The rise of Hindu nationalism has not only fuelled violence against Muslims but has also normalised the idea that such violence is acceptable—even necessary—for the “greater good” of the nation.

One key finding of the report is the absence of a specific law to criminalise torture in India. Although India signed the UN Convention against Torture in 1997, no separate anti-torture legislation has been enacted. This legal loophole serves to protect those who engage in custodial violence, allowing them to act with impunity. Without a law specifically addressing torture, it is nearly impossible to hold police officers accountable for their actions.

The report also highlights the failure of the judicial system to hold officers accountable. Despite the existence of laws meant to protect individuals from torture and violence, they are rarely enforced when it comes to police officers. The lack of political will to implement police reforms further exacerbates the situation, ensuring that police brutality remains unchecked.

While the SPIR 2025 report identifies these flaws, it also offers several recommendations for much-needed reforms. These include the introduction of a separate anti-torture law, independent investigations into custodial deaths, and mandatory human rights training for police officers. Most importantly, the report calls for an end to the targeting of specific communities, particularly Muslims, during policing activities.

The authors of the report also emphasise the need to address the deep-rooted biases within the police force. Mohd Aasif, one of the researchers involved in the study, spoke exclusively to Clarion India about the immense challenges faced during the research process. “It was a challenging and tiring task,” Aasif admitted, “but it has yielded some very important and startling revelations that can serve as an important document for human rights and policy-making institutions.”

“Most police officers already have a preconceived notion that Muslims are naturally prone to crimes,” Aasif pointed to the findings of the report. “This attitude needs to be reformed, and it can only be changed through a serious commitment to human rights, education, and reform at all levels of law enforcement.”

This deeply ingrained mindset is not just an isolated problem but a systemic issue requiring urgent attention, Aasif concluded. “The findings of this report underscore the urgent need for comprehensive police reforms. and the established independent bodies need to investigate custodial deaths and violence with more rigour. Without a change in attitudes and legal accountability, the situation will only worsen.”

The Status of Policing in India Report 2025 paints a bleak picture of police brutality and systemic violence in India, particularly against Muslims. Despite constitutional promises of equality and justice, Muslims continue to face discrimination, torture, and death at the

hands of law enforcement. The failure to hold officers accountable, coupled with the deeply ingrained prejudice within the police force, leaves little hope for justice.

However, the report also provides a glimmer of hope. By exposing these atrocities and calling for urgent reforms, it serves as a rallying cry for policymakers, human rights organisations, and civil society to demand change. The fight for justice and accountability is far from over, but reports like SPIR 2025 are an essential first step in ensuring that India's Muslim community receives the respect, justice, and equality they deserve.

Dainik Bhaskar

वाल्मीकि समाज की महिलाएं बनाएंगी झाड़ू:विदिशा में नगरपालिका को करेंगी आपूर्ति: स्व-सहायता समूह बनाया जाएगा

<https://www.bhaskar.com/local/mp/vidisha/news/women-of-valmiki-society-will-make-brooms-134838220.html>

विदिशा में अंबेडकर जयंती के अवसर पर वाल्मीकि समाज द्वारा एक महत्वपूर्ण कार्यक्रम का आयोजन किया गया। कार्यक्रम में राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने शिरकत की।

कानूनगो ने डॉ. भीमराव अंबेडकर के विचारों और समाज में समानता की आवश्यकता पर प्रकाश डाला। उन्होंने एक महत्वपूर्ण घोषणा की कि वाल्मीकि समाज की महिलाओं का स्व-सहायता समूह बनाया जाएगा। यह समूह नगरपालिका के लिए झाड़ू का निर्माण और आपूर्ति करेगा। इस पहल से महिलाओं को आर्थिक स्वावलंबन का अवसर मिलेगा।

नगरपालिका से मिलने लगा पूरा वेतन

कार्यक्रम में एक और सकारात्मक बदलाव की जानकारी साझा की गई। वाल्मीकि समाज के कर्मचारियों को अब नगरपालिका से पूरा वेतन मिलने लगा है। पहले उन्हें दैनिक वेतनभोगी के रूप में आधा वेतन ही मिलता था। अप्रैल से यह नई व्यवस्था लागू हो गई है।

समाज के लोगों ने इन सुधारों के लिए प्रधानमंत्री नरेंद्र मोदी का विशेष आभार व्यक्त किया। कार्यक्रम में पुलिस अधीक्षक रोहित काशवानी, एडीएम अनिल डामोर और नगरपालिका प्रशासन के अधिकारी भी उपस्थित रहे।